

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

STARRED QUESTION NO:63

ANSWERED ON:29.07.2010

CRIMES IN TRAINS

Dhanaplan Shri K. P.;Viswanathan Shri P.

Will the Minister of RAILWAYS be pleased to state:

(a) the number of cases of burglary, looting, drugging, hooligan activities and other crimes against passengers in various long distance trains and railway stations reported during each of the last three years, zone-wise and category-wise;

(b) the progress made in the investigation of the cases and arrests made so far; and

(c) the efforts made by the Railways to check such incidents and ensure fear free journey for the passengers in trains?

Answer

MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE)

(a) to (c): A statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF STARRED QUESTION NUMBER 63. BY SHRI P. VISWANATHAN SHRI K.P. DHANAPALAN TO BE ANSWERED IN LOK SABHA ON 29-07-2010 REGARDING CRIMES IN TRAINS.

(a) and (b): A Zone-wise statement showing the number of cases of burglary, loot, drugging, hooligan activities and other crimes against passengers in trains and railway stations reported during the last three years and the current year (January to June) is annexed herewith. Total arrests made are also shown in Appendix.

Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police.

(c): The following measures are being taken for the security of passengers:-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
5. An amendment is under examination in the RPF Act to enable RPF to deal with the passenger related offences more effectively.
6. Besides taking other measures, joint teams of RPF of different Zonal Railways are also deployed in frequently affected trains to prevent the offences of Drugging.